

(c) These issues are to be settled between Air India Management and IPG under the mechanism of bilateral negotiations.

### Export of Ginger

4441. DR. K. V. R. CHOWDARY: Will the Minister of COMMERCE be pleased to state:

(a) whether the total quantity of Ginger exported and foreign exchange earned therefrom during 1992-93 and 1993-94:

(b) whether any target has been fixed for the export of ginger during 1994-95; and

(c) if so, the details thereof?

THE MINISTER OF COMMERCE (SHRI PRANAB MUKHERJEE): (a) The quantity of ginger exported and the foreign exchange earned during 1992-93 and 1993-94 are given below:—

Year	Qty. (MT)	Value (Crores)
1992-93	9517	16.55
1993-94 (E)*	10650	17.04

\*(upto Feb., '94)

(b) and (c). Item-wise targets have not been fixed.

### Recovery of Loans

4442. SHRI RAM KAPSE: Will the Minister of FINANCE be pleased to state:

(a) whether the Government of Tamil Nadu has requested the Union

Government to establish a common mechanism to enable recovery of bank loans given to small borrowers under priority sector and antipoverty programmes; and

(b) if so, the action taken by the Union Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY): (a) and (b). The State Government of Tamil Nadu has requested the Government of India to frame a Central Act to provide for the recovery of smaller loans in the States on the lines of the Recovery of Debts due to Banks and Financial Institutions Act, 1993. Since a large number of cases already pending are to be disposed by the Tribunals being established under the Act, the request of the State Government would have to wait so as to bring under their jurisdiction smaller loans till the streamlining of the procedures under the Act and completion of the establishment of the Tribunals.

[Translation]

### Accident of Sahara India Airlines Aircraft

4443. SHRIMATI SHEELA GAUTAM: SHRI VILAS MUTTEMWAR: SHRI PHOOL CHAND VERMA: SHRI MOHAN SINGH (FEROZEPUR): SHRI RAJNATH SONKAR SHASTRI: PROF. K.V. THOMAS: SHRI RAJESH KUMAR: SHRI RAJVEER SINGH:

Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether a Boeing 737 aircraft belonging to the Sahara India Airlines crashed at the Indira Gandhi International Airport on March 8, 1994;

(b) whether a judicial enquiry has been instituted into the incident;

(c) if so,, the composition of the enquiry Committee;

(d) the time by which the Committee is likely to submit its report;

(e) the remedial step being taken by the Government to check such accidents in future;

(f) whether in view of the above accident, the Government propose to review the open sky policy; and

(g) if so, the details thereof?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD): (a): Yes, Sir.

(b) to (d). A Court of Inquiry headed by a sitting Judge of High Court is proposed to be appointed by Government to investigate the above accident. The Court would be requested to submit its report to Government within a period of three months.

(e) Measures such as implementation of recommendations emanating from accident investigation reports, dissemination of safety information, monitoring of Flight Data Recorders and Cockpit Voice Recorders, Conduct of safety audit of airlines, periodic inspection of aerodromes and implementation of measures for eradication of bird menace at airports etc. are some of the measures taken to improve the safety of aircraft operations.

(f) No proposal for review of existing policy is under consideration.

(g) Does not arise.

[English]

#### Tourism Action Plan

4444. SHRI SULTAN SALAHUDDIN OWAISI:  
SHRI N. DENNIS:  
SHRI ATAL BIHARI VAJPAYEE:  
DR. LAXMIARAYAN PANDEYA:

Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether the Government has approved the tourism action plan:

(b) if so, the main points of the action plan:

(c) the likely increase in tourist inflow as a result thereof; and

(d) the time by which the plan is likely to be completed?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD): (a) to (d). The Department of Tourism has drawn up a tentative plan for the development of tourism in the country. The plan envisages investments by different departments and undertakings of Government of India, State Governments and the private sector. The plan is presently being discussed with the concerned departments and agencies and is yet to be approved by the Government.